

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.268/MP/2023

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.

Petitioner : Eden Renewable Bercy Private Limited.

Respondents : Central Transmission Utility of India Limited & Ors.

Petition No.269/MP/2023

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.

Petitioner : Eden Renewable Passy Private Limited.

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **9.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, Eden Renewable
Shri Ashutosh Srivastava, Advocate, Eden Renewable
Shri Aashwyn Singh, Advocate, Eden Renewable
Shri Punyan Bhutani, Advocate, Eden Renewable
Shri Yatin Sharma, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Aniket Prasoon, Advocate, PNRPPL
Shri Aman Sheikh, Advocate, PNRPPL
Shri Vinit Kumar, Advocate, PNRPPL
Shri Rajiv Shankar Dvivedi, Advocate, NHPC

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioners and learned counsel for the Respondent, Project Nine Renewable Power Private Limited (PNRPPL), made detailed submissions on the matters. Learned counsel for the Respondent, PNRPPL opposed the maintainability of these Petitions and submitted that the Respondent has also moved IAs in these matters opposing their maintainability. The learned counsel for PNRPPL added that a separate Petition (Diary No. 487 of 2023) has been filed on 8.11.2023 seeking issuance of directions to the Central Transmission Utility of India Ltd. (CTUIL) on a very immediate and urgent basis to take further steps to ensure expeditious grant of connectivity for a quantum of 450 MW to its Solar Projects allowed to be connected at Bhadla-II Pooling Station pursuant

to the unequivocal decision taken and communicated during the 23rd CMETS-NR meeting dated 29.8.2023 for which the minutes of meeting were issued on 30.9.2023.

2. After hearing the submissions made by the learned counsel for the parties, the Commission permitted the Petitioners and the Respondents to file their respective written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)